

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8104 of 2021

Md. Maksood @ Badru.**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Arvind Kumar Choudhary, Advocate
For the State : Mr. Md. Hatim, A.P.P.

02/6-9-2021 Heard the parties.

So far as defect no. 5 (e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Chandil P.S. Case No. 75 of 2020.

It has been alleged that Rs.14000/- was stolen from the purse of the brother of the informant by unknown thieves.

The petitioner seems to have been implicated on the confession of Md. Firoj @ Chhotka. Said Md. Firoz @ Chhotka has been granted bail by this Court in B.A. No. 9623 of 2020. The petitioner is in custody since 19.06.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Sub Divisional Judicial Magistrate, Seraikella in connection with Chandil P.S. Case No. 75 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-